GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:350 ANSWERED ON:27.07.2010 ATTACK ON PARLIAMENT HOUSE Mahato Shri Narahari;Roy Shri Nripendra Nath

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the trial in the Parliament House Attack case has been completed;
- (b) if so, the details thereof alongwith the number of accused persons found guilty and convicted in the said case;
- (c) whether the sentences awarded to the convicted persons have been carried out;
- (d) if so, the details thereof; and
- (e) if not, the reasons therefor?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MULLAPALLY RAMACHANDRAN)

- (a) & (b): Yes Madam. The trial in the Parliament House Attack case has been completed. Details of the number of accused persons found guilty and convicted in the said case are given below:
- S.No. Name of the Details of conviction Accused
- Mohd. Afzal Death Sentence. Sentence confirmed by Delhi High Court and SLP/Review Petition of the Convict dismissed by Supreme Court.
- Shaukat Death Sentence.Sentence reduced to 10
 Hussain years RI by Delhi High Court. SLP/Review
 Guru @Shaukat Petition of the convict dismissed by supreme
 Court.
- 3. Sayed Abdul Death Sentence. Later on acquitted by Delhi Rehman Gilani High Court. SLP/Review Petition against Acquittal dismissed in Supreme Court.
- 4. Smt. Navjot 5 Years RI. Later on acquitted by the Delhi Sandhu High Court. SLP/Review Petition against Acquittal dismissed in Supreme Court.
- (c) to (e): The convict Mohd. Afzal has been awarded death penalty and his mercy petition is being processed in this Ministry.